

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 664/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for Asset 1- 01 No. Spare 201 MVA, 1 ph 3 winding Converter Transformer and Asset 2- 01 No. Spare 234 MVA, 1ph 3 winding Converter Transformer at Vizag HVDC Terminal Station under "Procurement of Spare Converter Transformer For Vizag HVDC System in Southern Region."

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Revised tariff forms for 2019-24 period for Asset-2 in excel format;
- b) Form – 13 for all the assets;
- c) Clarify the status of downstream system of the assets covered in the instant petition.
- d) Submit chronological events leading to time over-run for all the assets alongwith detailed justification and documentary evidence.
- e) Submit RLDC, Energisation certificate, Implementation agreement (if any), Minutes of the coordination meetings, Certificate of CEO or MD and other documentary evidence in support of claim of COD of Asset-2.

f) With regard to additional capitalization in 2019-24 period, clarify submit the following:-

I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer